

The High Court Of Madhya Pradesh

WP-13156-2020

(SMT. POOJA SINGH AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Jabalpur, Dated : 25-11-2020

Heard through Video Conferencing.

Shri P.S. Tomar, learned counsel for the petitioners.

Shri Devendra Gangrade, learned Panel Lawyer for the respondents/State.

Heard on the question of admission.

By the instant petition, the petitioners are basically seeking protection from their family members as they have entered into marriage and they are apprehending that their parents, since not happy with their marriage, therefore, may create problem for the petitioners.

This Court vide order dated 25.09.2020, has granted interim protection to the petitioners by way of interim measure directing that if they face any threat, then they may approach the concerning police station with a copy of the order and the police authority have also been directed to provide adequate protection to the petitioners.

In the aforesaid circumstance, when interim protection has already been granted to the petitioners, I do not find it appropriate to keep this matter pending unnecessarily. Therefore, the petitioners are directed to take the benefit of interim order dated 25.09.2020 and in case any untoward incident occurs and they receive any pressure from their parents, then the petitioners may approach the concerning police authority and the police authority shall look into the matter and provide protection to them.

Accordingly, this petition is **disposed of** with the aforesaid observations.

Certified copy as per rules.

ac/-

